ITEM NO.M M - 1 COURT NO.6 SECT I O N X I V

S UP R E M E CO U R T O F I N D I A
R ECO R D OF P R OC E E D I N G S

Petition(s) for Special Leave to Appeal(Civil)No(s).21955- 21956 / 2008
(From the judgement and order dated 12/05 / 2 008 in FAO No.131/ 2008 & FAO No. 132/2008 of The H I G H COUR T OF DE L H I AT N. DE L H I)

M / S GOD R E J SA R A LE E LI M I T E D Petitioner(s)

VE R S U S

R EC K I T T B E N C K I S E R AUST R A L I A PTY.L D.& AN R Respondent(s)

Date: 21/04 / 2 009 This Petition was called on for hearing today.

COR A M :
HON' B L E M R. JUST I C E ALTA M A S KA B I R
HON' B L E M R. JUST I C E CY R I A C JOSE P H

For Petitioner(s)
Mr. Rajiv Tyagi, Adv.

For Respondent(s)
Mr. Chander Lall, Adv.
Mr. Navin Chawla, Adv.
Mr. Sharath Sampath, Adv.

UPON hearing counsel the Court made the following

O R D E R

On 6 th February, 2009, we had directed this matter to be listed on 3 rd March, 2009, within the first ten items, so that the matter could be taken up for final disposal. Unfortunately, the matter has not yet been taken up and it has ultimately gone out of the list.

Having regard to the urgency which had been indicated by us on 6 th February, 2009, let this matter be listed after re-opening on 14 th July, 2009, within the first three items.

(Sheetal Dhingra)
Court Master

(Juginder Kaur)
Court Master